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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 8th day of August 1996.

Original Application no. 341 of 1996.

Hon'ble Dr. R.K. Saxena, Judicial Member
Hon'ble Mr. S. Dayal, Administrative Member.

Smt. Kamar Jahan, W/o Late Sri Gazi Qalimurrahman, C/o
Qazi Naimurrahman, R/o Gazi Rauja, Police Station Tiwaripur,
Gorakhpur.

... Applicant.

C/A Sri M.A. Huseen, Sri Kamlesh Kumar

Versus

1. The Union of India, through General Manager, North Eastern Railway, Gorakhpur.
2. The Chief Personnel Officer, North Eastern Railway, Gorakhpur.
3. The Principal, North Eastern Railway Boys Inter College, Gorakhpur.

... Respondents.

C/R Sri P. Mathur.

ORDER

Hon'ble Dr. R.K. Saxena, Member-J.

The applicant has approached the Tribunal seeking direction to the respondents to allow the applicant to work on the post of Assistant Teacher, not to make artificial breaks and to regularise on the post of Assistant Teacher. Thereafter, the amendment in the relief was sought and the order of termination dated 08.03.96 was also sought to be quashed.

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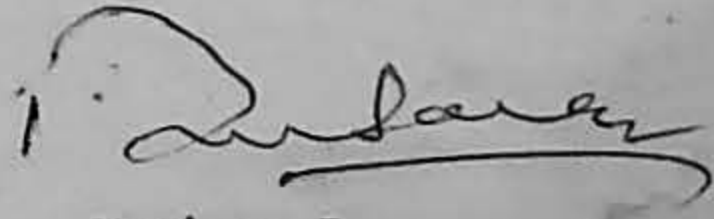
2. ² Briefly stated the facts of the case are that the applicant was appointed as Assistant Teacher in Northern Eastern Railway boys inter college, Gorakhpur. He had joined as Assistant Teacher on 01.02.94. He was again appointed as Assistant Teacher on ad-hoc on 09.05.95 although he had been working continuously from 01.02.94 but artificial breaks were shown. Ultimately the services were terminated on 08.03.96. Hence the OA was filed.

3. the respondents has contested the case on the ground that the applicant was a substitute appointee and that appointment was for a short period. It is further contended that as soon as regular appointments were made by the Railway Service Commission, the services of the applicant were terminated. The applicant has also filed RA regarding the facts as given in the OA.

4. During pendency of the case, Sri Kamlesh Kumar counsel for the applicant moved an application for withdrawal of the case. Sri P. Mathur counsel for the respondents is also present. Since the applicant wants to withdraw the case, it is, therefore, dismissed as withdrawn. No order as to costs.



Member-A



Member-J

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